

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

4. I.A. 3083/2024

In

C.P. (IB)/842(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Enermech India Private Limited

VS

Gopinath Engineering Co Pvt Ltd.

Appearance

For Applicant : Adv Manish Jha

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3083/2024

This application has been filed by the RP seeking following reliefs;

- a) *That this Hon'ble Tribunal be pleased to extend 60 days of the Corporate Insolvency Resolution Process of the Corporate Debtor, i.e. Gopinath Engineering Co Pvt Ltd for 60 days beyond 270 days i.e. from 7th April 2024 after which the CIRP of the corporate debtor will over on 6th June 2024;*
- b) *To pass such further orders in favor of the Applicant as the Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present case.*

Heard Ld. counsel for the RP. Ld. counsel appearing for the RP submits that the Resolution Plan has already been approved by COC members and the same has also been filed before this Adjudicating Authority on 07.06.2024 for sanctioning the Plan

Considering the above facts and circumstances of the case, we are inclined to grant extension by 60 days w.e.f. 07.04.2024. I.A. is **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--- Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)